

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Dated: 27.03.95

CCA 141 of 1994 In O.A. 363 of 1994

Anil Kumar Applicant.
By Advocate Shri Rahul Sripat

Versus
Shri V.P.Singh & Ors. (N.Rly.)
.... Respondents.
By Advocate Shri P.Mathur.

Hon'ble Mr. T.L.Verma, Member-J
Hon'ble Mr. S.Dayal, Member-A

(By Hon'ble Mr. T.L.Verma, J.M.)

None for the applicant.

Shri P.Mathur for the respondents. C.A. has been filed. Neither there is appearance for the applicant nor R.A. to the Counter Affidavit has been filed.

2. The counsel for the respondents states that directions issued by this Tribunal in O.A. No. 363/94 which is the cause of action for filing this contempt application, have been complied with.

3. The petitioner herein had filed O.A. No. 363/94 for issuing a direction to the respondents for appointing him on compassionate ground. The application was

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disposed of at the admission stage itself with a direction to the respondents to dispose of the representation filed by the petitioner for his appointment on compassionate ground with a reasoned and speaking order within 3 months from the date of communication of the order. According to the petitioner, the above direction has not been complied with.

4. The respondents have filed Counter Affidavit wherein it has been averred that as per direction of this Tribunal, the representation of the petitioner has been disposed of by order dated 28.7.94. ^(Annexure CA 1) and the *He has been duly informed of the order passed by letter dated 20/6/94 (Annexure II-1).*

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5. We have heard learned counsel for the respondents and perused the Counter Affidavit and Annexures attached there to. We are satisfied that the respondents have disposed of the representation filed by the petitioner as per directions issued by this Tribunal. There is thus, no material before us to hold that the respondents have wilfully disobeyed the direction of this Tribunal so as to invite the application of the provisions of contempt of Court. We therefore, find no merit in this application and dismiss the same. Notices issued are hereby discharged.

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It will however, be open to the applicant
to file a fresh application if he is aggrieved
by the order passed on his representation
by the respondents seeking appropriate remedy.

Shiv

A.M.

J. M.

J.M.

/jw/